

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

STARRED QUESTION NO:271  
ANSWERED ON:07.08.2003  
UPLINKING PERMISSION TO FOREIGN CHANNELS  
BHASKAR RAO PATIL;PAWAN KUMAR BANSAL

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government have permitted foreign broadcasters to uplink TV Channels from India;
- (b) if so, the details of the conditions prescribed in this regard;
- (c) the names of the companies which have been granted such permission and the channels operated by them with the type of content of each channel;
- (d) whether there are reports of some companies bypassing the procedures and guidelines; and
- (e) if so, the action taken in the matter?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

(a) As on date, the Government has permitted 33 companies to uplink 92 channels from India. Out of these 33 companies, 10 have varying component of foreign equity.

(b) The permission for uplinking is granted subject to certain conditions which, inter-alia, include:

- i) Security clearance by Ministry of Home Affairs.
- ii) Compliance with the Programme and Advertising Codes.
- iii) Maintenance of records of materials uplinked for a period of 90 days.
- iv) Providing the necessary monitoring facility, at its own cost, for monitoring of the programme or content of the channel.

(c) The details of such companies/channels is at Annexure.

(d) & (e) The entire application of Star News/MCCS is under examination including the aspects of complaints that certain aspects of guidelines have been bypassed.